

ITEM NO.22

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 30714/2014

THE STATE OF UTTAR PRADESH DISTRICT MAGISTRATE Petitioner(s)

VERSUS

SHANTI DEVI & ORS. Respondent(s)

IA 129565/2017, 129566/2017

Date : 27-03-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE INDU MALHOTRA
[IN CHAMBER]

For Petitioner(s) Mr. Sanjay Kumar Tyagi, AOR
 Mr. Sandeep Singh, Adv.

For Respondent(s) Mr. K.K. Gautam, Adv.
 Mr. Rameshwar Prasad Goyal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner has filed an application for substitution to bring on record the Lrs. of deceased respondent no.14, after the delay of 4472 days. The said party had expired during the pendency of the Regular Second Appeal before the High Court. The counsel for the respondent states that the counsel for the petitioner was informed on 11.5.2016 that the respondent had expired. However, the application for condonation of delay was filed after delay in 2017. The application for condonation of delay is allowed subject to payment of cost of Rs.50.000/- (Rupees fifty thousand) to the Supreme Court Advocates

on Record Welfare Trust within a period of six weeks.

Subject to payments of costs of Rs.50,000/- (Rupees fifty thousand) the delay in filing the application for substitution to bring on record the Lrs. of deceased respondent no. 14 is condoned.

(NEELAM GULATI)
COURT MASTER (SH)

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER